

MR. DEPUTY CHAIRMAN: No, no; I have not completed. Let me complete it. Now, Statement regarding Government Business. Shri Mukhtar Abbas Naqvi.

STATEMENT REGARDING GOVERNMENT BUSINESS

Business for the week Commencing 31st July, 2017

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I beg to announce that the Government Business in this House for the week commencing 31st of July, 2017 will consist of:—

1. Consideration of any items of Government Business carried over from today's order paper consisting of:—
 - (a) Consideration and passing of the Constitution (One Hundred and Twenty-third Amendment) Bill, 2017, as passed by Lok Sabha and as reported by Select Committee of Rajya Sabha.
 - (b) Consideration and passing of the National Commission for Backward Classes (Repeal) Bill, 2017 as passed by Lok Sabha. (Item No. (a) and (b) may be discussed together).
 - (c) Consideration and passing of the Right of Children to Free and Compulsory Education (Amendment) Bill, 2017, as passed by Lok Sabha.
2. Consideration and passing of the following Bills as passed by Lok Sabha:—
 - (a) The Factories (Amendment) Bill, 2016.
 - (b) The Indian Institutes of Information Technology (Amendment) Bill, 2017.
 - (c) The Motor Vehicles (Amendment) Bill, 2017.
 - (d) The Companies (Amendment) Bill, 2016.
3. Discussion on Statutory Resolution seeking disapproval of Banking Regulation (Amendment) Ordinance, 2017 (No. 1 of 2017) and consideration and passing of the Banking Regulation (Amendment) Bill, 2017, after it is passed by Lok Sabha - To replace an Ordinance.
4. Consideration and passing of the following Bills, after they are passed by Lok Sabha:—
 - (a) The Punjab Municipal Corporation Law (Extension to Chandigarh) Amendment Bill, 2017 - To replace an Ordinance.
 - (b) The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 - To replace an Ordinance.

- (c) The Integrated Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 - To replace an Ordinance.
 - (d) The Indian Institute of Management Bill, 2017.
 - (e) The State Banks (Repeal and Amendment) Bill, 2017.
 - (f) The Requisitioning and Acquisition of Immovable Property Amendment Bill, 2017.
 - (g) The Central Road Fund (Amendment) Bill, 2017.
 - (h) The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2017.
 - (i) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017.
 - (j) The Indian Institute of Petroleum and Energy Bill, 2017.
 - (k) The Repealing and Amending Bill, 2017.
5. Consideration and return of the Appropriation (No. 3) Bill, 2017, after it is passed by Lok Sabha.
6. Consideration and return of the Appropriation (No.4) Bill, 2017, after it is passed by Lok Sabha.

MR. DEPUTY CHAIRMAN: Is it for this Session; or, is it for the whole year?

SHRI MUKHTAR ABBAS NAQVI: Sir, there is a lot of Business.

**REGARDING POINT OF ORDER UNDER ARTICLES 80 AND 324
OF THE CONSTITUTION**

SHRI ANAND SHARMA (Himachal Pradesh): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: Yes; what is your point of order?

SHRI ANAND SHARMA: Sir, my point of order is under Articles 80 and 324 of the Constitution. Article 80 deals with composition of the Council of States and Article 324 about the conduct of elections. The responsibility and mandate to conduct free and fair elections is vested in the Election Commission of India. And, it is expected that the elections, whether to the Legislature or Parliament, have to be held in a manner...

MR. DEPUTY CHAIRMAN: What is the point of order?